

Gandhigram Railway Station

*214. { Shri Yajnik:
Shri P. R. Patel:

Will the Minister of Railways be pleased to state:

(a) the terms and conditions of the agreement that has been reached by Government with the Ahmedabad Municipal Corporation regarding the transfer of the present Gandhigram station to a site outside the limits of the Corporation;

(b) whether any amount has actually been paid by the Corporation to Government in terms of the contract; and

(c) whether Government have taken any concrete measure to secure land and to lay the new rail-road in pursuance of the contract?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan):

(a) Agreement has been reached with the Ahmedabad Municipal Corporation that the Western Railway Administration will carry out the work of shifting the Railway line between Sabarmati-Gandhigram-Sarkhej outside the Ahmedabad Municipal limits and the entire cost estimated at Rs. 65.49 lakhs, including capitalised loss of revenue to the Railway due to the shifting of the alignment, will be borne by the Ahmedabad Municipal Corporation. The land to be vacated by the Railway will be handed over to the Ahmedabad Municipal Corporation in exchange of the land to be acquired by the Corporation for the Railway line in the new position.

(b) No.

(c) The Municipal Corporation has initiated land acquisition proceedings, for the land to be handed over to the Railway for the diversion.

Trust for developing Paradip Port

{ Shri P. K. Deo:
Shri P. K. Ghosh:
Shrimati Maimoona Sultan:
*215. Shri D. C. Sharma:

{ Shri D. D. Mantri:
Shri Surendra Pal Singh:
Shri Heda:
Shri Ram Harkh Yadav:

Will the Minister of Transport and Communications be pleased to state:

(a) whether there is any proposal to create a trust for the purpose of developing the Paradip Port; and

(b) if so, the nature of the trust and how capital is being subscribed for the trust?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) The State Government has decided to set up a Trust under the Orissa Port Trust Act for the purpose of developing and administering Paradip Port. The Act will be applied to Paradip from the 1st April, 1963.

(b) The State Government have stated that the first Board of Trustees will consist of seven Government officials, its term will be five years and funds will be raised through a loan from the State Government as well as public floatation.

सहकारी आन्दोलन

*२१६. डा० मा० श्री० अग्ने : क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार एक उच्च-स्तरीय समिति बनाने का विचार कर रही है जो विभिन्न सहकारी क्षेत्रों के कार्यबहन पर विचार कर रहे हैं छ: दलों के प्रतिवेदनों के आधार पर सहकारी आन्दोलनों के विकास के लिये उपायों का सुझाव देगी ;

(ख) क्या उपरोक्त छ: दलों के प्रतिवेदन सरकार को मिल गये हैं ;

(ग) यदि नहीं, तो उनके कब तक मिल जाने की आशा है ; और

(घ) क्या उनको सभा पटल पर रखा जायेगा ?

सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री श्यामधर मिश्र) :

(क) इस मंत्रालय का अस्थायी तौर पर यह विचार है कि या तो योजना आयोग या उच्चाधिकार समिति प्रस्ताव पर छः कार्यकारी दलों की सिफारिशों की जांच करे।

(ख) जी नहीं।

(ग) अज्ञात है कि ये कार्यकारी दल अपने प्रतिवेदन अप्रैल, १९६३ के अन्त तक पेश कर देंगे।

(घ) प्रतिवेदनों के प्राप्त होने पर इस सम्बन्ध में निर्णय किया जाएगा।

Train Accident at Ludhiana

*217. { Shri P. C. Borooah:
Shri Berwa Kotah:

Will the Minister of Railways be pleased to state:

(a) whether a diesel car ran into a train at Ludhiana on the 27th January, 1963;

(b) if so, the loss of life and property involved in the accident; and

(c) the cause of the accident?

The Deputy Minister in the Ministry of Railway (Shri S. V. Ramaswamy): (a) Yes Sir. The accident occurred on 26th January, 1963 and not on 27th January, 1963.

(b) There was no loss of life. Approximate cost of damage to Railway property was Rupees Two hundred and twenty four only.

(c) Failure of Railway Staff.

National Animal and Bird

*218. { Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Bishanchander Sethi:
Shri Yashpal Singh:

Shri Hem Barua:
Shri Hari Vishnu Kamath:
Shri Bhakt Darshan:
Shri Bhagwat Jha Azad:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether any decision has been arrived at for declaration of animals and birds to be designated as national animals and birds;

(b) if so, which are the animals and birds designated; and

(c) since when this will be given effect to?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) and (b). Yes, the Peacock has been declared as the national bird of India. No other animal has been so declared as yet.

(c) The decision of the Government regarding the National Bird was declared on 31st January, 1963.

Marketing Boards

*219. { Shri Bishanchander Sethi:
Shri M. S. Murti:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Central Government's proposal for appointment of marketing boards, one for sugar and another for wheat and rice is not being welcomed by many States;

(b) if so, the reasons for not accepting the proposal; and

(c) the action proposed to be taken in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) to (c). As has already been stated in reply to a supplementary question on Starred Question No. 405 answered on the 22nd January, 1963, skeleton schemes of an Agricultural Commodities Board and a Sugar Marketing Board were dis-